IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-28/(ND)/2018

In the matter of

Aai Finance & Credit

....PETITIONER

Vs.

Keltech, Infras, Limited

... RESPONDENT

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Arun Saxena, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present and represents that an advance copy of this Application for initiation of the Corporate Insolvency Resolution Process has been served on the Corporate Debtor by virtue of notice issued to the Corporate Debtor on 04.1.2018 and proof of service in relation to the said notice by way of Tracking consignment issued by the India Posts has also been produced.

From the said Tracking consignment, it is seen that even though the same seems to have been delivered but there is no response from the Corporate Debtor even after the receipt. In the circumstances, the petitioner is directed to send one more notice to the Corporate Debtor for the next date of hearing which is fixed on 29.1.2018. Upon receipt of notice, the Corporate Debtor to show cause as to why this petition should not be admitted.

Post the matter on 29.1.2018.

Dasti Process is allowed.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit